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# The Orissa Gazette

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No. 32. CUTTACK, FRIDAY, AUGUST 9, 1940.

*Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

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## PART I.

### Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

PROGRAMME FOR THE VISIT OF HIS EXCELLENCY SIR JOHN AUSTEN HUBECK, K.C.S.I., I.C.S., GOVERNOR OF ORISSA, TO CUTTACK AND CALCUTTA.

DAY AND DATE.	STANDARD TIME.	PLACE.	REMARKS.
AUGUST, 1940—			
Wednesday, 14th ...	9-36 A.M.	Entrain.	
	9-40 A.M.	Leave Puri ...	By special train.
	11-50 A.M.	Arrive Cuttack.	
		Detrain and drive to the Circuit House, Cuttack.	

DAY AND DATE.	STANDARD TIME.	PLACE.	REMARKS.
AUGUST, 1940—			
Thursday, 15th ...		<b>HALT.</b>	
Friday, 16th ...	9-25 P.M.	Enter the State Saloon.	
	9-44 P.M.	Leave Cuttack ...	... By 7 Dn. Puri Express (State Saloon to be attached).
Saturday, 17th ...	7-14 A.M.	Arrive Howrah.	
	7-36 A.M.	Detrain and drive to Government House, Calcutta.	
Sunday, 18th ...	7-07 P.M.	Leave Government House, Calcutta.	By car.
	7-22 P.M.	Arrive Howrah Station.	
	7-25 P.M.	Enter the State Saloon.	
	7-36 P.M.	Leave Howrah ...	... By 8 Up Puri Express (State Saloon to be attached).
Monday, 19th ...	4-11 A.M.	Arrive Cuttack ...	... (State Saloon to be detached and kept in a quiet siding.)
	7-30 A.M.	Detrain and drive to the Circuit House.	
Tuesday, 20th to Friday, 23rd }		<b>HALT.</b>	
Saturday, 24th ...	9-28 A.M.	Entrain.	
	9-30 A.M.	Leave Cuttack ...	... By special train.
	11-50 A.M.	Arrive Puri.	
		Detrain and drive to Government House.	

(All arrivals and departures will be private.)

#### PARTY.

HIS EXCELLENCY THE GOVERNOR.

LADY HUBBACK.

F. E. A. Taylor, Esq., I.C.S., Secretary to the Governor.

D. B. Moore, Esq., I.P., Aide-de-Camp to the Governor.

\*Subadar-Major and Hony. Lieut. Bhim Singh Thapa, Bahadur, O.B.I., Hony. Indian Aide-de-Camp to the Governor.

\*Will not accompany His Excellency to Calcutta.

All letters and telegrams intended for His Excellency the Governor and Party should be addressed to "Orissa Governor's Camp", without the addition of the name of any post town.

By order,

F. E. A. TAYLOR,

Secretary to His Excellency  
the Governor of Orissa.

**HOME DEPARTMENT.****NOTIFICATION.***The 7th August 1940.*

**No. 1779-P.**—Mr. R. E. R. Lees, I.P., Assistant Superintendent of Police, whose services have been placed at the disposal of the Government of Orissa by the Government of Bihar, is posted to officiate as Superintendent of Police, Puri, vice Mr. P. V. Bhaskaran, I.P., granted leave.

By order of the Governor,  
J. BOWSTEAD,  
*Chief Secretary to Government.*

**HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.****NOTIFICATION.***The 6th August 1940.*

**No. 4151-L.S.-G.**—Dr. (Rai Sahib) Kashinath Misra, B.Sc., M.B., D.T.M., Teacher of Surgery, Orissa Medical School and Deputy Superintendent, General Hospital, Cuttack, is granted combined leave out of India and Ceylon, for one year, one month and sixteen days, with effect from the 8th March 1939, viz., leave on average pay for eight months, study leave for four months and twelve days and leave on half average pay for one month and four days.

This cancels notification No. 922-L.S.-G., dated the 15th February 1939.

By order of the Governor,  
S. DAS,  
*Secretary to Government.*

**DEVELOPMENT DEPARTMENT.****NOTIFICATION.***The 6th August 1940.*

**No. 2673-D.**—Sri Prasanna Kumar Pujari, officiating District Sub-Registrar, Puri, is confirmed in his appointment, with effect from the 6th January 1938.

By order of the Governor,  
R. P. WARD,  
*Secretary to Government.*

**EDUCATION DEPARTMENT.****NOTIFICATION.***The 7th August 1940.*

**No. 3458-E.**—Maulavi Abdul Bari Khan is appointed as a temporary Demonstrator in Chemistry in the Ravenshaw College at Cuttack for the current session of the College in the junior branch of class II of the Orissa Educational Service, with effect from the 19th July 1940.

By order of the Governor,  
S. DAS,  
*Secretary to Government.*

**LAW DEPARTMENT.****NOTIFICATIONS.***The 6th August 1940.*

**No. 5299-J.**—Sri Priya Lal Mukharji, officiating Subordinate Judge of Sambalpur, is appointed to be Assistant Sessions Judge in the Sessions Division of Cuttack-Sambalpur.

*The 7th August 1940.*

**No. 5317-J.**—In exercise of the powers conferred by sections 14 and 15 and the proviso to section 357 of the Code of Criminal Procedure (Act V of 1898) the Governor of Orissa is pleased (a) to confer upon—

(i) Sri S. M. Narasimha Rao Naidu,

Sri M. Rajeswar Sastri,

Sri A. Narayan Murti,

the powers of a Magistrate of the second class and upon—

(ii) Rai Bahadur T. Venkata Krishnaya,  
Sri A. S. N. Murti,

the powers of a Magistrate of the third class in the district of Ganjam for a period of three years from the date of this notification and (b) to direct them to sit as members of the Chatrapur Bench in the said district and (c) to direct them to take down evidence in the English language.

*The 7th August 1940.*

**No. 5318-J.**—In exercise of the powers conferred by section 261 of the Code of Criminal Procedure (Act V of 1898) the Governor of Orissa is pleased to invest the Bench of Magistrates at Chatrapur in the district of Ganjam with powers to try summarily all the offences specified in clauses (a) to (d) of the said section for a period of three years from the date of this notification.

*The 7th August 1940.*

**No. 5319-J.**—In exercise of the powers conferred by section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor of Orissa is pleased to confer upon Sri Raja Ramachandra Dev the powers of a Magistrate of the third class within the local limits of the jurisdiction of the Chatrapur Bench in the district of Ganjam for a period of three years, with effect from the date of this notification.

By order of the Governor,

W. W. DALZIEL,  
*Secretary to Government.*

## SUBORDINATE CIVIL SERVICE.

### OFFICE OF THE REVENUE COMMISSIONER.

#### NOTIFICATIONS.

*The 4th August 1940.*

**No. 4163-R.**—Sri Radhamohan Patnaik, Sub-Deputy Magistrate and Sub-Deputy Collector, on being recalled from leave, granted in Government notification No. 3617, dated the 15th May 1940, is temporarily posted to the headquarters station of the district of Cuttack, in connection with flood duty.

*The 4th August 1940.*

**No. 4169-R.**—Sri Ramakrishna Parbi, Sub-Deputy Collector on probation, attached to the Bhadrak subdivision of the district of Balasore, was posted temporarily to the headquarters station of the district of Cuttack for a period of three days, i.e., from the 10th to 12th July 1940.

*The 6th August 1940.*

**No. 4196-R.**—Sri Hrudananda Bhole, Sub-Deputy Magistrate and Sub-Deputy Collector and Superintendent of the office of the Collector, Chatrapur, was placed in additional charge of the post of Inspecting Tahsildar, Chatrapur, for the period from the 4th February 1940 to the 27th May 1940.

E. R. WOOD,  
*Revenue Commissioner.*

### OFFICE OF THE REVENUE COMMISSIONER.

(INSPECTOR-GENERAL OF REGISTRATION.)

#### NOTIFICATIONS.

*The 2nd August 1940.*

**No. 2156-Regn.**—Sri Bipin Bihari Pujari, Sub-Registrar of Khurda, is granted leave on average pay for twenty-five days, with effect from the 20th July 1940.

*The 2nd August 1940.*

**No. 2156A-Regn.**—Sri Govind Chandra Patnaik, probationary Sub-Registrar of Cuttack, is temporarily appointed to act as the Sub-Registrar of Khurda, vice Sri Bipin Bihari Pujari granted leave or until further orders.

E. R. WOOD,  
*Inspector-General of Registration,  
Orissa.*

## SUBORDINATE EDUCATIONAL SERVICE.

#### NOTIFICATION.

*The 6th August 1940.*

**No. 12.**—Sri Akshay Kumar Banerji, M.A., B.Ed., Deputy Inspector of Schools, Kendrapara in the district of Cuttack, is allowed leave on average pay on medical certificate for one month under rules 150, 155-57 of the Orissa Service Code, with effect from the 23rd July 1940 or any subsequent date on which he may avail himself of it.

2. Sri Balaram Das, a Sub-Inspector of Schools in the district of Cuttack, is appointed to act as Deputy Inspector of Schools, Kendrapara in the district of Cuttack, in the upper division of the Subordinate Educational Service, with effect from the date on which he takes over charge of the office of Deputy Inspector of Schools, Kendrapara, vice Sri Akshay Kumar Banerji, on leave.

S. C. TRIPATHI,  
*Director of Public Instruction.*

## PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA.

#### NOTIFICATIONS.

*The 29th July 1940.*

**No. 32-A.**—Sri Ramesh Chandra Misra, Additional Munsif of Cuttack in the judgeship of Cuttack-Sambalpur, is appointed to be a Munsif in the judgeship of Ganjam-Puri to be stationed ordinarily at Puri, vice Sri Gopabandhu Misra, transferred.

*The 29th July 1940.*

**No. 33-A.**—Sri Gopabandhu Misra, Munsif of Puri in the judgeship of Ganjam-Puri, is appointed to be a Munsif in the judgeship of Cuttack-Sambalpur to be stationed ordinarily at Balasore, vice Sri Bipra Charan Das, transferred.

*The 29th July 1940.*

**No. 34-A.**—Sri Bipra Charan Das, Munsif of Balasore in the judgeship of Cuttack-Sambalpur, is appointed to act as a Subordinate Judge in the judgeship of Ganjam-Puri to be stationed ordinarily at Berhampur during the absence on leave of Sri Surjyamani Das preparatory to retirement or until further orders.

*The 29th July 1940.*

**No. 35-A.**—Sri Nagendra Nath Das, officiating Subordinate Judge of Berhampur in the judgeship of Ganjam-Puri, is appointed to act as Agency Subordinate Judge, Jeypore, vice Sri Ganesh Mahapatro, transferred.

*The 29th July 1940.*

**No. 36-A.**—Sri Ganesh Mahapatro, officiating Agency Subordinate Judge, Jeypore, now on leave, is appointed to act as a Subordinate Judge in the judgeship of Ganjam-Puri to be stationed ordinarily at Puri, vice Sri Priya Lal Mukharji, transferred.

*The 29th July 1940.*

**No. 37-A.**—Sri Bipra Charan Das, Munsif of Balasore in the judgeship of Cuttack-Sambalpur, under orders of transfer to Berhampur to act as a Subordinate Judge in the judgeship of Ganjam-Puri, is vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 500 within the local limits of the Berhampur Munsifi.

*The 29th July 1940.*

**No. 38-A.**—Sri Ganesh Mahapatro, officiating Agency Subordinate Judge, Jeypore (on leave), under orders of transfer to Puri to act as a Subordinate Judge in the judgeship of Ganjam-Puri, is vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 500 within the local limits of the Puri Munsifi.

*The 29th July 1940.*

**No. 39-A.**—Sri Gopabandhu Misra, Munsif of Puri in the judgeship of Ganjam-

Puri, under orders of transfer to Balasore in the judgeship of Cuttack-Sambalpur, is vested with powers under section 19, sub-section 2 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), to try under the ordinary procedure original suits up to Rs. 4,000 in value arising within the local limits of the Balasore and Bhadrak Munsifs.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 250 within the local limits of the Balasore Munsifi.

*The 29th July 1940.*

**No. 40-A.**—Sri Ramesh Chandra Misra, Additional Munsif of Cuttack in the judgeship of Cuttack-Sambalpur, under orders of transfer to Puri in the judgeship of Ganjam-Puri, is vested with powers under section 19, sub-section 2 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), to try under the ordinary procedure original suits up to Rs. 2,000 in value arising within the local limits of the Puri Munsifi.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 100 within the local limits of the Puri Munsifi.

*The 29th July 1940.*

**No. 41-A.**—Sri Gadi Ranga Rao Garu, Munsif of Aska in the judgeship of Ganjam-Puri, is vested with powers under section 19, sub-section 2 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), to try under the ordinary procedure original suits up to Rs. 2,000 in value arising within the local limits of the Aska Munsifi.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 100 within the local limits of the Aska Munsifi.

By order of the High Court,

S. K. DAS,

Registrar.